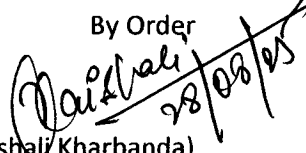


F.No. 01(02)/Report/CESTAT/CR - 2025
CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R.K. Puram, New Delhi- 110066

Date: 28.08.2025

CIRCULAR

A large number of cases from the year 2001 to 2010 are pending as per the statement/reports received. Pendency of old cases has been termed as a matter of concern by the Ministry of Finance. All bench registries may state the reason for such pendency. If these cases are already listed before the respective benches, the reason why they are not being disposed and the names of Members in the Bench responsible for non-disposal may be informed. Further, the parties may be informed that no adjournments will be given under any circumstances. Compliance may be reported to the Registrar within a week.

By Order

(Vaishali Kharbanda)
Technical Officer
CESTAT, Delhi

Copy to:

01. SPS to all Members, All benches of CESTAT
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